

SCHEDULE I¹
 THE POWERS AND FUNCTIONS OF A MUNICIPALITY
 [(Sections 50 (e) (ii), 111 (1) and 112 (1) (a)]

1	2	3
Section	Power or duty	Remarks
****2		
****3		
****4		
****5		
2 (44-A	To elect a (President) ⁵ in a casual vacancy.)	
(47-A	To pass a vote of non-confidence in the ⁶ (President) ⁷	

1. In accordance with section 2 (1) of Uttar Pradesh Municipalities (Supplementary and Validation) Act, 1951 (U. P. Act XV of 1951), (see Appendix to this Act) during the period commencing from June 21, 1949, and until a new board is constituted by the first General Elections held under the U. P. Municipalities Act, 1916, next after the commencement of the aforesaid Act XV of 1951, the following amended Schedule I shall be in operation ;
2. Omit. by sec. 42 (1) of U. P. Act VII of 1953.
3. Entries relating to sec. 37, 40 (1) (a) and 43 omit, by sec. 92 (1) of U. P. Act no. VII of 1949.
4. *Ins.* by sec. 32 (1) of U. P. Act V of 1932.
5. *Subs.* for (Chairman) by sec. 61 of U. P. Act VII of 1949.
6. In accordance with section 2 (1) of Uttar Pradesh Municipalities (Supplementary and Validation) Act, 1951 (U. P. Act XV of 1951) (see appendix to this Act) during the period commencing from June 21, 1949 and until a new board is constituted by the first General Elections held under the U. P. Municipalities Act, 1916, next after the commencement of the aforesaid Act XV of 1951 for the word "president" and "vice-president" wherever they occur in Schedule I, the words, "Chairman" and "vice-chairman" shall respectively stand *substituted*.
7. *Ins.* by sec. 5 of U. P. Act II of 1926 which had been *subs.* by sec. 92 (2) of U. P. Act VII of 1949.

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Power or duty	Remarks
52	To require the ¹ (President) ² to furnish reports.	
54	To elect or accept the resignation of a (Vice-President) ³	
57	(To appoint and employ an Executive Officer and a medical officer of health) ⁴	
58	(To ⁵ [to dismiss, remove or otherwise punish] an executive officer and recommend the transfer of a medical officer of health) ⁴	
59	To appoint a person to officiate as executive officer (in case where the vacancy exceeds two months) ⁶ .	
61	(To entertain appeals from order of the executive officer or medical officer of health) ⁷ .	may be delegated
63	(To require the executive officer or the medical officer of health to furnish returns, etc.) ⁸ .	
66	To appoint a secretary.	
67	To ⁹ "to dismiss, remove or otherwise punish" a secretary.	
68	(To appoint Civil Engineer, Assistant Civil Engineer, Electrical Engineer, Assistant Electrical Engineer, Water works Engineer, Assistant Water works Engineer, Electrical and Water works Engineer, Assistant Electrical and water works Engineer, qualified Overseer or Sub-Overseer or Secretary, Superintendent or Lady Superintendent of Education) ¹⁰ .	

1. In accordance with section 2 (1) of Uttar Pradesh Municipalities (Supplementary and Validation) Act, 1951 (U. P. Act XV of 1951) (see appendix to this Act) during the period commencing from June 21, 1949 and until a new board is constituted by the first General Elections held under the U. P. Municipalities Act, 1916, next after the commencement of the aforesaid Act XV of 1951 for the word "president" and "vice-president" wherever they occur in Schedule I, the words, "Chairman" and "vice-chairman" shall respectively stand *substituted*.

2. *Subs.* for (Chairman) by sec. 61 of U. P. Act VII of 1949.

3. *Subs.* for (Vice-Chairman) by sec. 61 of U. P. Act VII of 1949.

4. *Subs.* by sec. 32 (3) of U. P. Act no. V of 1932.

5. [Subs. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

6. *Add.* by sec. 32 (2) of U. P. Act no. V of 1932.

7. *Subs.* by sec. 32 (3) of *ibid.*

8. *Subs.* by *ibid.*

9. [Subs. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

10. [Subs. by sec. 42 \(3\) of U. P. Act no. VII of 1953.](#)

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Power or duty	Remarks
69	To ¹ [to dismiss, remove or otherwise punish] any officer appointed under section 68.	
70 (a)	To prohibit the employment of temporary servants for any particular work.	
71	(To determine the number and salaries of the Municipality's permanent staff) ² .	
72	To appoint one person to discharge the duties of two or more officers. ³ [* * * *]	
79 (2)	To establish a provident fund.	
79 (3) (4) & (5)	To grant a gratuity, or compassionate allowance or grant or purchase an annuity.	
81	To institute a suit against a member.	
82 (2) (f)	To fix the amount up to which a member may be interested in occasional sales to the Municipality.	
94 (6)	To modify or cancel a resolution.	
96 (1)	⁴ [To sanction contracts for which budget provision does not exist or involving a value or amount exceeding ten thousand rupees in the case of a contract by a Municipal Council and three thousand rupees in the case of a contract by a Nagar Panchayat]	
96 (2)	To empower a committee or officer or servant of the Municipality to sanction other contracts.	
96 (3)	To empower engineer to sanction contract.	
97 (2) (b)	⁵ [* * * *]	May be delegate.

1. [Subs. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

2. [Subs. by sec. 32 \(3\) of U.P. Act V of 1932.](#)

3. [Entries relating to ss. 74 and 76 \(2\) \(b\) del. by sec. 32 \(2\) of U.P. Act No. VII of 1953.](#)

4. [Subs. by Schedule I sec. 162 A \(I\) of U. P. Act no. 12 of 1994.](#)

5. [Omit. by Schedule I sec. 162 \(A\) \(III\) of U. P. Act no. 12 of 1994.](#)

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Power or duty	Remarks
99	To sanction a budget and to vary or alter a budget.	
104 (1)	To appoint and remove members of committees.	
104 (2)	To establish and appoint the members of advisory committees.	
105	To appoint persons other than members of the Municipality to committees.	
106	To fill up vacancies in committees.	
107 (1)	To appoint the ¹ (President) ² of any committee.	
109	To call for returns, etc. from a committee.	
110	To appoint joint committees and to vary or resend any written instrument by virtue of which any joint committee has been appointed.	
112	To delegate powers or duties conferred or imposed on a Municipality.	
115	To invest or place any portion of the municipal fund in deposit.	
117	To request the ³ (State Government) to acquire land.	
118	To undertake the management or control of property entrusted to it.	
119	To manage, control and administer, and hold in trust the funds of public institutions.	
⁴ 124	To transfer any property vested in the Municipality.	[May be delegated if the transfer relates to movable property.] ⁵

1. In accordance with section 2 (1) of Uttar Pradesh Municipalities (Supplementary and Validation) Act, 1951 (U. P. Act XV of 1951) (see appendix to this Act) during the period commencing from June 21, 1949 and until a new board is constituted by the first General Elections held under the U. P. Municipalities Act, 1916, next after the commencement of the aforesaid Act XV of 1951 for the word "president" and "vice-president" wherever they occur in Schedule I, the words, "Chairman" and "vice-chairman" shall respectively stand *substituted*.

2. *Subs.* for (Chairman) by sec. 61 of U. P. Act VII of 1949.

3. *Subs.* by A. O. 1950 for (Provl. Govt.), which had been *Subs.* by the A. O. 1937 for (L.G.).

4. In accordance with section 2 (1) of Uttar Pradesh Municipalities (Supplementary and Validation) Act, 1951 (see appendix to this Act) during the period commencing from June 21, 1949 and until a new board is constituted by the first General Elections held under the U. P. Municipalities Act, 1916, next after the commencement of this Act, the following amendment in Schedule I shall be in operation.

5. *Subs.* for (Chairman) by sec. 61 of U.P. Act VII of 1949.

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Power or duty	Remarks
125	To make compensation out of the municipal fund.	
128 to 137	To take any action relating to a tax.	
141	To cause an assessment list to be prepared and to appoint a person to make the assessment list.	May be delegated.
143 (3)	To hear and decide objections, or to delegate the power to hear and decide objections.	May be delegated.
147 (1)	To amend an assessment list.	May be delegated.
156	To permit compounding for taxes.	
157 (1)	To exempt from taxation.	
¹ [* * * *]	¹ [* * * *]	
187	To establish and maintain a fire-brigade.	
² [* * * *]	² [* * * *]	
³ [* * * *]	³ [* * * *]	
196 (a)	By public notice to undertake the house-scavenging or cleansing of latrines or privies, and to relinquish such undertaking.	
197 (2)	To pass orders on an application for the exclusion of a house from a notice under section 196(a).	May be delegated.
⁴ [* * * *]	⁴ [* * * *]	
⁶ (212-A)	To control and regulate the construction of any building or street and drains beyond ⁵ [municipal area] up to a distance of two miles) ⁶ .	
217 (1) (a)	To give a name to a street.	

1. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

2. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

3. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

4. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

5. *Subs.* by Schedule I sec. 53 of U. P. Act no. 26 of 1995.

6. *Ins.* by sec. 42 (2) of U. P. Act no. VII of 1953.

1	2	3
Section	Power or duty	Remarks
219	To make, alter, divert or close a public street, to provide building sites thereon, to take steps to acquire land for such purposes and to sell or dispose of land so acquired.	
221	To declare a street a public street.	
222 (1) to (3)	To define the regular line of street.	
224	To construct and alter water works.	
237 (1)	To fix premises for the slaughter of animals for sale.	
238	To fix premises for the slaughter of animals not intended for sale or slaughtered for religious purpose, and to prohibit such slaughter elsewhere.	
1[* * * *]	1[* * * *]	
250 (1)	To require the muzzling of dogs.	
253 (proviso)	To direct that the section shall not apply to vehicles proceeding at not more than, a walking pace.	
257 (1)	To direct that roofs and external walls shall not be made of inflammable materials without the Municipality's consent.	
259	To prohibit the stacking or collecting of inflammable materials, etc.	
269	To require the removal of a nuisance from tanks and the like when such removal involves the Municipality acquiring or providing land.	
273 (1)	To appoint places for disposal of offensive matter and rubbish.	
(b) & (c)	and to issue directions as to the time, manner and conditions or removal thereto.	
2[* * * *]	2[* * * *]	
275 (3)	To prescribe fees for the disposal of dead bodies of animals.	
282	To prohibit any cultivation, use of manure of irrigation injurious to health.	

1. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

2. [Omit. by Schedule I sec. 97 of U. P. Act no. 27 of 1964.](#)

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Power or duty	Remarks
285	To provide or close, or give permission for else making of, burning and burial grounds, to except private burial places from a public notice, and to give permission to sue an unrecognized burial or burring ground.	
286	To set apart bathing and washing places, to prescribe conditions for the use of such places and to prohibit bathing and washing at other places.	
290 (2)	To sanction execution of water works or any work under sections 192, 267 and 268 at the charge of the municipal fund.	
290 (3)	To transfer the Municipality's interest in appliances appertaining to a water or drainage work to the owner of a building or land.	
297	To make regulations.	
298	To make bye-laws.	
299	To direct that the breach of bye-laws shall be punishable with fine.	
General	Any power, duty or function which any rule requires to be exercised, performed or discharged by the Municipality itself by means of a resolution.	

SCHEDULE II